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# Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1989

### 13 of 1989

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# Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1989

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An Act further to amend the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961 It is hereby enacted in the Fortieth Year of the Republic of India as follows:-- 1. Received the assent of the Governor on April 8, 1989 and published in the U.P. Gazette, Extra., Part-1, Section (ka), dated 10th April, 1989, p. 2.

### 1. Short Title And Commencement :-

- (1) This Act may be called the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Act, 1989.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

## 2. Amendment Of Section 3 Of U.P. Act No. Ix Of 1961 :-

In Section 3 of the Uttar Pradesh Sugarcane (Purchase Tax) Act, 1961, in sub-section (1), for clause (a), the following clause shall be substituted, namely:--

"(a) a factory at such rate not exceeding ten per cent of the per quintal price of sugarcane, as the State Government may notify in this behalf, and."